

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 382 of 2020**

**IN THE MATTER OF:**

**M/s Onward Chemicals Pvt. Ltd.**

**.....Appellant**

**Vs.**

**M/s SLS Transport Training Institute Consultancy Pvt. Ltd....Respondent**

**Present :**

**For Appellant:                    Mr. Mayank Kshirsagar, Mr. Parthasarthy Bose, Ms. Pankhuri, Mr. Mohd. Arif, Advocates**

**O R D E R**

**04.03.2020** -        Learned Counsel for Appellant says that there is delay of only five days in filing of the appeal. Learned Counsel states that the Counsel took time to prepare the appeal and hence the delay. Delay stated is condoned. I.A. No. 1007/2020 stands disposed of.

Let notice be issued on Respondent by speed post. Requisites along with process fee, if not filed, be filed by 5<sup>th</sup> March, 2020. If the Appellant provides the e-mail Address of the Respondent, let notice be also issued through e-mail.

Respondent to file Reply.

List the appeal for 'admission'(after notice) on **14<sup>th</sup> April, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/m